

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 124(ND)2016
CA. NO.

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016**

NAME OF THE COMPANY: M/s. Unitech Ltd.

SECTION OF THE COMPANIES ACT: 73(3) 4

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Vijay Bahadur Pandey	Depositor		
2	Rebina Pandey	-do-		
3	V. B. Pandey	HUF -do-		
4	Mrs. Sudeshan Vohra	Depositor		
5	Kiran Khanna			
6	Major Satish Khanna			
7	Madhubala Arora			
8	Vijai Prakash Arora			
9	Mr. Gaurav Jain			
10	Mr. Saurabh Kalia			
11	Ms. Aishwarya Mishra			
12	Anil Kumar Singh			
13	A. K. Sahoo			
14	VIKAS SARDANA			
15	SIDHARTH SARDANA			
16	SUNEEL SARDANA			
17	Ashok Sachdev			
18	Satyendra Kumar			
19	Jaspreet Singh Kohli + Manpreet S. Kohli			

Signature 31 Aug 2016

31 Aug 2016

Adv. Respondents *Signature*

QDCNR/MCA *Signature*

DROC, NCT Delhi & Haryana
DEPOSITION *Signature* 31/8/16

DEPOSITION *Signature*

DEPOSITION *Signature*

Att. of 92 AP holders *Signature*

98915-18707 *Signature*

for D. H. A. ... *Signature*

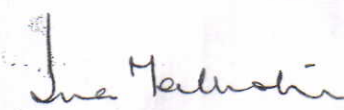
ORDER

Mr. Anil Mohan Singh, Joint Director from the office of the Regional Director and Mr. R. Bandyopadhyay, Registrar Companies are present, pursuant to the notices issued to them. This Bench is apprised that the sanction for prosecution has been received by the RoC and further steps are being initiated. Also, the stay on prosecution of the respondent was in effect only till disposal of the petition under section 74(2) of the Companies Act by the erstwhile Company Law Board. This Bench would like to be kept apprised of the steps which are being taken for the redressal of the grievances of the investors. An interim report may be filed by the concerned authorities by the next date fixed in this case.

2. With respect to various other statements of the JVs/ subsidiaries/associates of the respondent company, time had been extended till 07.09.2016 for filing these in Court.

3. Vide order dated 22.08.2016, the respondents were also directed that a separate account be opened for the sale proceeds of the six immovable properties furnished before this Bench specifically to meet the financial obligations towards the petitioner. Let the details of the Bank Account be given. The directions are being reiterated that the sale shall be executed only after prior permission of this Bench is taken, and in such an event the agreements for sales be filed before hand.

4. To come up for further proceedings on 07.09.2016.


(Ina Malhotra)
Member Judicial